

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00444/2017

DATED THIS THE 19th DAY OF SEPTEMBER, 2018

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI DINESH SHARMA, MEMBER (A)

D.M. Mohanamurthy,
S/o D.B. Malleshappa,
Aged about 58 years,
Ex. GDS Branch Postmaster,
Deshani B.O. A/w Haruhalli SO,
Arsikere Taluk,
Hassan District,
PIN : 573 122

..Applicant

(By Advocate Shri BS.Venkatesh Kumar)

vs.

1.Union of India by its Secretary,
Ministry of Communication &
Information Technology.
Department of Posts,
Dak Bhavan,
Parliament Street,
New Delhi-110 001.

2.The Chief Post Master General.
Karnataka Circle,
Palace Road
Bangalore-560 001.

3.The Postmaster General
South Karnataka Region
2nd Floor, GPO Building
Bangalore-560 001

4.The Director of Postal Services,
South Karnataka Region,
Palace Road
Bangalore-560 001.

5.The Senior Supdt. of Post Offices,
Hassan Division, Hassan-573 201.

6.The Supdt of Post Offices
Hassan Division,
Hassan-573 201

(By Shri N.Amaresh, Sr. Panel Counsel)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. Apparently, on being punished the applicant preferred an appeal as provided under rules. But the nomenclature given on the top of the appeal was of 'Revision' and therefore, for revision there is a time limit available which the applicant had allegedly exceeded. Therefore, this was disposed off by the respondents by saying if it is revision then the time limit has expired. There is no need for any such super technical stipulations. We, therefore, condone the delay and direct the respondents to dispose off appeal even though it is named as revision within the next 3 months, after hearing the applicant also and pass an appropriate speaking order.

2. OA is, therefore, disposed off. No order as to costs.

(DINESH SHARMA)
MEMBER(A)
bk.

(DR. K.B. SURESH)
MEMBER (J)

Annexures referred to by the applicant in OA.No.444/2017

Annexure A-1: Copy of charge memorandum dated 10.9.2014

Annexure A-2: Copy of inquiry report dated 14.6.2016 with forwarding letter dated 28.6.2016

Annexure A-3: Copy of impugned penalty order dated 8.9.2016

Annexure A-4: Copy of appeal dated 1.5.2017

Annexure A-5: Copy of impugned letter dated 18.5.2017

Annexures referred to by the respondents in the Reply Statement

Annexure R1: Copy of daily order sheet No.7 dt. 21.4.2016

Annexure R2: Copy of daily order sheet No.8 dt. 22.4.2016

Annexure R3: Copy of daily order sheet No.9 dt. 25.4.2016

Annexure R4: Copy of claim application

Annexure R5: Copy of memo dt. 26.8.2014

Annexure R6: Copy of defence brief of applicant

Annexure R7: Copy of applicant's statement dt. 13.8.2013

Annexure R8: Copy of applicant's statement dt. 12.9.2013

Annexure R9: Copy of applicant's statement dt. 3.8.2013

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